



GOVERNMENT OF JAMMU AND KASHMIR  
**Home Department**  
Civil Secretariat, Srinagar / Jammu

Jammu  
(Nov-April) Off-0191-2546292-2544738(FAX)  
Srinagar  
(May-Oct) Off- 0194-2452199-2452273(FAX)

**Notification**  
**Srinagar, the 26<sup>th</sup> October, 2016**

<sup>351</sup>  
SRO- .-Whereas, the Government vide Notification SRO 245 dated 26.07.2004, appointed Additional District and Sessions Judge, Jammu as an Ex-Officio Arbitrator to make an award in respect of land measuring 20 Kanals and 13 Marlas comprising Khasra No's. 104, 117 Min and 118 Min situated at Village Kalu Chak, Tehsil and District, Jammu; and

Whereas, the said Arbitrator could not complete the arbitration proceedings and make the award, within the stipulated period of time; and

Whereas, the said Arbitrator requested for extension of time for another term to enable him to conclude the arbitration proceedings and make an award; and

Whereas, after examining the matter in consultation with the Department of Law, Justice and Parliamentary Affairs, the Government vide SRO 56 dated 03.03.2005 granted extension to the Arbitrator for a period of four months to complete the arbitration proceedings and for making an award; and

Whereas, the appointment of Arbitrator / extension of time was challenged by the Union of India by filing a writ petition, OWP No. 720/2005 before the Hon'ble High Court at Jammu on the ground, that there was no dispute between the parties. The Hon'ble High Court vide order dated 29.05.2009 dismissed the writ petition with the direction that, the Arbitrator so appointed shall determine the compensation after taking into consideration the objections raised by the petitioner regarding determination of compensation; and

Whereas, vide communication dated 06.01.2016, Additional District and Sessions Judge, Jammu informed, that the arbitration proceedings could not be completed within the stipulated period and requested for extension of time for a period of four months, to enable him to complete the proceedings and make an award in respect of the afore-mentioned land; and

Whereas, the Government, after examining the matter in light of rules governing the subject and the order dated 29.05.2009 passed by the Hon'ble High Court, Jammu in the matter and opinion of the Department of Law, Justice & Parliamentary Affairs, the extension in the term of the Arbitrator to complete the arbitration proceedings and making an award, needs to be granted.

*See*

Now, therefore, in exercise of powers conferred by sub-rule (1) of rule 10 of the Jammu and Kashmir Requisitioning and Acquisition of Immovable Property Rules, 1969, the Government hereby direct that the time for making the award in respect of land measuring 20 Kanals and 13 Marlas comprising Khasra No's. 104, 117 Min and 118 Min situated at Village Kalu Chak, Tehsil and District Jammu is extended by a further period of four months, during which the Arbitrator shall make the award positively.

By Order of the Government of Jammu and Kashmir.

Sd/-

( R.K. Goyal ), IAS

Principal Secretary to Government  
Home Department

No. Home/CL-31/93/Part-I

Dated: 28-10-2016

Copy to the:-

1. Divisional Commissioner, Jammu.
2. Commissioner/Secretary to Government, Revenue Department.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
4. Additional District Judge, Jammu. This has reference to his letter No. 435/ADJ dated 06.01.2016.
5. Deputy Commissioner, Jammu.
6. Director Defence Estates, Jammu Circle.
7. Private Secretary to Principal Secretary to Government, Home Department.
8. Stock file.

*Mushtaq Ahmad*  
26-10-2016

( Mushtaq Ahmad ) KAS

Deputy Secretary to Government  
Home Department.

*file*